

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

ABSTRACT

District and Sessions Judges - Transfers and Postings of District and Sessions Judges - **ORDERS - ISSUED.**

ROC.NO.599/2019-B.SPL.

NOTIFICATION NO.520-B.SPL.

DATED:25.07.2019.

READ:

High Court's Proceedings Roc.No.6006/2019-B.Spl., dated 11.07.2019

The High Court made the following Transfer and Posting of District and Sessions Judge:

Sri E.Bhima Rao, Judge, Family Court-cum-III Addl. District and Sessions Judge, Vizianagaram is transferred and posted as I Addl. District and Sessions Judge, Krishna at Machilipatnam, VICE Sri M.Rama Krishna, who is due to retire from service on attaining the age of superannuation on 31.07.2019.

- i) Sri E.Bhima Rao, will immediately handover charge of his post and also the post of I Addl. District and Sessions Judge, Vizianagaram which post he is holding full additional charge to the Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-IV Addl. District and Sessions Judge, Vizianagaram and proceed to his new station. He shall take charge of his post and also the post of Prl. District and Sessions Judge, Krishna at Machilipatnam from Sri M.Rama Krishna on the Afternoon of 31.07.2019 which post he is holding as full additional charge.
- ii) Sri E.Bhima Rao, after assumption of charge as I Addl. District and Sessions Judge, Krishna at Machilipatnam, will be in full additional charge of the post of Prl. District and Sessions Judge, Krishna at Machilipatnam, until further orders.
- iii) The Special Judge for trial of cases under SCs and STs (POA) Act-cum-IV Addl. District and Sessions Judge, Vizianagaram will be in full additional charge of the posts of Judge, Family Court-cum-III Addl. District and Sessions Judge, Vizianagaram and I Addl. District and Sessions Judge, Vizianagaram, until further orders.

- iv) Sri M.Rama Krishna, who is due to retire from service on the AN of 31.07.2019 on attaining the age of superannuation will handover charge of his post and also the post of Prl. District and Sessions Judge, Krishna at Machilipatnam which post he is holding full additional charge to Sri E.Bhima Rao, on the AN of 31.07.2019 instead of VI Addl. District and Sessions Judge, Machilipatnam.

NOTE: The Order placed in the High Court's Website <http://hc.ap.nic.in> and the downloaded copy from the web site is valid for relieving and joining duty.



**REGISTRAR (I.T-CUM-CPC)
FAC REGISTRAR (VIGILANCE)**

To

1. The officers concerned.
2. The Prl. Pvt. Secretary to Hon'ble the **Acting Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and Other Registrars, High Court of Andhra Pradesh.
4. The Registrar (I.T)-cum-Central Project Coordinator, High Court of Andhra Pradesh. **(with a request to direct the concerned to upload the proceedings in the High Court's Website)**
5. The Secretary to Government, Law (L.A & J - SC.F), Department, Government of Andhra Pradesh, Amaravathi at Velagapudi, Guntur District.
6. The Member Secretary, Andhra Pradesh State Legal Services Authority, Amaravathi, Guntur District.
7. The Prl. District and Sessions Judges, Krishna at Machilipatnam and Vizianagaram.
8. The I Addl. District and Sessions Judges, Krishna at Machilipatnam and Vizianagaram.
9. The Judge, Family Court-cum-III Addl. District and Sessions Judge, Vizianagaram
10. The Special Judge for trial of cases under SCs and STs (POA) Act-cum-IV Addl. District and Sessions Judge, Vizianagaram.
11. The VI Addl. District and Sessions Judge, Krishna at Machilipatnam.
12. The District Treasury Officers, Machilipatnam, Krishna District and Vizianagaram.
13. **THE SECTION OFFICERS:-**
(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court of Andhra Pradesh, Amaravati.